RS SALUJA GROUP

SEL Manufacturing Company Limited

(We were incorporated as Saluja Exim Limited on May 8, 2000 under the Companies Act, 1956 and obtained certificate of commencement of business on June 2, 2000. The name of our Company was changed to SEL Manufacturing Company Limited by a special resolution of the members passed at an extraordinary general meeting held on June 27, 2003. The name of our Company was again changed to Saluja Exim Limited by a special resolution of the members passed at an extraordinary general meeting held on November 10, 2003. The name of our Company was once again changed to SEL Manufacturing Company Limited by a special resolution of the members passed at an extraordinary general meeting held on January 31, 2004. The status of our Company was changed to a private limited company by a special resolution of the members passed at an extraordinary general meeting held on March 15, 2004. The status of our Company was subsequently changed to a public limited company by a special resolution of the members passed at an extraordinary general meeting held on March 14, 2006. Our registered office was shifted from Rahon Road, Opposite Octroi Post, Ludhiana to 706, Industrial Area A, Ludhiana w.e.f June 20, 2001 and again shifted from 706, Industrial Area A, Ludhiana 274, G.T.Road, Dhandari Khurd, Ludhiana-141 010, Punjab w.e.f. March 30, 2007).

Registered Office: 274, G.T.Road, Dhandari Khurd, Ludhiana-141 010, Punjab.
Telephone: +91 161 2510270; **Fax:** +91 161 2510268.

Corporate Office: Village: Lal Kalan, Tehsil: Samrala, Ludhiana-Chandigarh Road, Near Neelon Canal Bridge, Ludhiana 141 113, Punjab. **Telephone:** +91 161 3238 001/02/03; **Fax:** +91 161 2834 371;
Email: ipo@rssalujagroup.co.in, **Website:** www.salujafabrics.com **Compliance Officer**: Mr. Navneet Gupta

PUBLIC ISSUE OF 41,38,410 EQUITY SHARES OF RS. 10 EACH FOR CASH AT A PRICE OF RS [•] PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF RS. [•] PER EQUITY SHARE, AGGREGATING RS. [•] LACS (THE "ISSUE") BY SEL MANUFACTURING COMPANY LIMITED (THE "COMPANY OR "THE ISSUER"). THE ISSUE COMPRISES A NET ISSUE TO THE PUBLIC OF 39,31,490 SHARES OF RS. [•] EACH (THE "NET ISSUE") AND A RESERVATION OF UP TO 2,06,920 SHARES OF RS. [•] EACH FOR THE PERMANENT EMPLOYEES OF THE COMPANY (THE "EMPLOYEE RESERVATION PORTION"). THE ISSUE WOULD CONSTITUTE 27.20% OF THE FULLY DILUTED POST ISSUE PAID-UP CAPITAL OF THE COMPANY. THE NET ISSUE WILL CONSTITUTE 25.84% OF THE FULLY DILUTED POST ISSUE PAID-UP CAPITAL OF THE COMPANY.

NOTICE TO INVESTORS

We refer to the Red Herring Prospectus ("RHP") dated July 17, 2007 and draw your attention to page 11 of the same dealing with 'Statement of Inter-Se Allocation of Responsibility' amongst the BRLM and the Co-BRLM. In view of the communication received from Securities and Exchange Board of India vide their letter no. CFD/DIL/SR/99663/2007 dated 24/07/2007 the said Inter-Se Allocation amongst UTI Bank Limited ('UTI Bank') acting as the Book Running Lead Manager ('BRLM') and Almondz Global Securities Limited ('Almondz") acting as the Co-Book Running Lead Manager (Co-BRLM') to the issue stands corrected and should be read as under:

Activities	Responsibility	Coordinator
Capital structuring with the relative components and formalities such as type of instruments, etc.	UTI Bank	UTI Bank
Due diligence of the Company's operations / management / business plans / legal etc.	UTI Bank	UTI Bank
Drafting and design of Offer Document and of statutory advertisement including memorandum containing salient features of the Prospectus. Ensure compliance with stipulated requirements and completion of prescribed formalities with SEBI, Stock Exchanges, and RoC.	UTI Bank	UTI Bank
Primary co-ordination with SEBI, Stock Exchanges and RoC upto bidding and co-ordination interface with lawyers for agreement	UTI Bank	UTI Bank
Appointment of Registrar, Printers and Advertising Agency	UTI Bank	UTI Bank
Appointment of Escrow Collection Bankers / Bankers to the Issue.	UTI Bank	UTI Bank
Company Positioning and pre-marketing exercise, finalise media and Public Relation strategy	UTI Bank	UTI Bank
Drafting and approval of all publicity material other than statutory advertisement as mentioned above including corporate advertisements, brochure, etc.	UTI Bank	UTI Bank
Qualified Institutional Buyers ('QIBs'): Finalising the list and division of investors for one to one meetings and coordinating institutional investors meetings.	UTI Bank, Almondz	UTI Bank
Non-Institutional and Retail Marketing of the Issue, which will cover inter-alia,	UTI Bank, Almondz	Almondz
• Formulating marketing strategies • Preparation of publicity budgets • Finalizing centers for holding conferences for brokers, etc. • Finalizing collection centers • Follow-up on distribution of publicity and Issue material including forms, prospectus and deciding on the quantum of the Issue material		
Managing the Book, interaction / co-ordination with Stock Exchanges for book building software, bidding terminals and mock trading	UTI Bank	UTI Bank
– Appointment of Syndicate Members / Brokers to the Issue – Finalise Underwriters and the Underwriting Arrangements	UTI Bank	UTI Bank
Finalising pricing, QIB Allocation and Intimation by BRLM's in consultation with the Company	UTI Bank, Almondz	UTI Bank
Finalisation of Prospectus and RoC filings etc.;	UTI Bank	UTI Bank
Post bidding activities including management of Escrow Accounts, co-ordination with Registrar and Banks, Refund to Bidders, invoking the Underwriting obligations and ensuring the underwriters pay the amount of devolvement etc.	UTI Bank	UTI Bank
The post Issue activities of the Issue will involve essential follow up steps, which include finalisation of basis of allotment / weeding out the multiple applications, listing of instruments and dispatch of non-institutional allotment advice and related orders, with the various agencies connected with the work such as Registrar to the Issue, Bankers to the Issue and the bank handling refund business.	UTI Bank	UTI Bank

Apart from above there are no other changes in the RHP.

For risk factors and other details relating to the Issue, please refer to the RHP.

This corrigendum to investors is required to be read in conjunction with the RHP and forms an integral part of the RHP.

This corrigendum is being issued in the interest of, and for the information of the investors.

SEL Manufacturing Company Ltd.

Sd/-
Neeraj Saluja
Managing Director

Place : Mumbai
Date : July 25, 2007

Size: 12x32 sq. cm